

## **PRESS RELEASE**

The Gauhati High Court, in view of the steps adopted by the Government of Assam for unlocking restrictions and taking into consideration the request of different Bar Associations, has decided for resumption of physical courts in a phased manner on experimental basis w.e.f. 19<sup>th</sup> October, 2020, by observing necessary safety protocols and after installing protective measures in the court rooms.

It is also decided that reopening of Bar rooms within the Court premises will be subject to specific requests from respective Bar Associations, in writing, and submission of Standard Operating Procedure (SOP), as may be acceptable to the learned Judges, learned Advocates and the health authorities of the concerned districts. Continuation of the limited physical court functioning of the District Courts will be reviewed in the 2<sup>nd</sup> week of November, 2020, and fresh decision will be taken by the High Court depending on the inputs received from the concerned District Judges as well from the Health Department, Government of Assam, and on assessment of the pandemic situation at the relevant point of time in the concerned districts.

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